

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 11-07-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/1463/CHE/2024**  
**PETITION NUMBER : CP(IB)/110(CHE)/2024**  
**NAME OF THE APPLICANT : Qualitronics (Madras) Pvt Ltd**  
**NAME OF THE RESPONDENT(S) : --**  
**UNDER SECTION : Sec 60(5) of IBC, 2016**  
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**ORDER**

Ld. Counsel Mr. Sasank Iyer for the Petitioner. Ld. Counsel Ms. K. Bharathi for one of the Financial Creditors Shriram Finance Limited. Ld. Counsel Mr. Dev Eshwar for ICICI Bank.

This is an Application seeking early urgent hearing. On this Applicant stated main company Petition has been served to the Financial Creditor ICICI Bank and they have not responded till date. Meanwhile ICICI Bank has taken coercive action against the Petitioner through DRT and SARFAESI Act. As the Counsel for the Respondent is directed to file reply within 10 days. This is the final opportunity.

Shriram Finance Limited is also permitted to file reply within 10 days. Rejoinder, if any, be filed within one week.

Request for early hearing filed vide IA(IBC)/1463/CHE/2024 is allowed, as the main Company Petition has been heard, **IA(IBC)/1463/CHE/2024 is accordingly disposed off.**

List the main Company Petition CP(IB)/110(CHE)/2024 for hearing on **02.08.2024.**

Sd/-  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

Sd/-  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**